

CBI Vs. Manoj Prasad
RC No. 13(A)/2018/CBI/AC-III
Dt. 15.10.2018

The present matter has been taken up via CISCO Webex platform / video conferencing hosted by Sh. Narender Kumar, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dtd. 16.05.2020, 16/DHC/2020 dtd. 13.06.2020 and 22/DHC/2020 dtd. 29.06.2020 in the presence (on screen) of Sh. V. K. Pathak, Ld. PP for CBI along with Sh. Satish Dagar, SP, Inspector Sanjay Jha and Sh. Avnish Kumar, Pairvi Officer for CBI.

08.07.2020 (At 12:00 PM)

Present : Sh. V. K. Pathak, Ld. PP for CBI along with Sh. Satish Dagar, SP, Inspector Sanjay Jha and Sh. Avnish Kumar, Pairvi Officer for CBI.

The matter was proceeding at the stage of summons issued qua the accused persons vide detailed orders dated 07.03.2020.

It is stated by Ld. PP for CBI that earlier summons issued against the accused persons for 13.04.2020 could not be served due to national lockdown pursuant to Covid 19 pandemic. Therefore, he prays that summons be issued against the accused persons, as per previous order. Request allowed in the interest of justice.

Summons be issued against the accused persons as per previous order dated 07.03.2020 to be served through the IO of the case.

Now to come up for purpose aforementioned / further proceedings on **07.08.2020**. IO be summoned for the next date of hearing.



The e-mail copy / signed scanned copy of this order be sent to the Computer Branch, RADC by the Reader for uploading on the official website.

This signed order sheet be retained on the record to be put on the judicial file as and when the normal court working stand resumed.

The present order has been dictated to Sh. Amit Makhija, Sr. PA attached with the undersigned.



(Sanjeev Aggarwal)
Special Judge (PC Act)(CBI)-02
Rouse Avenue District Court
New Delhi/08.07.2020